## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. O.A. 350/01167/2013

Date of order: 11.4.2018

Present:

Hon'ble Ms. Manjula Das, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Quality Assurance (Small Arms)
Karmachari Sangha, Reg. No. 23979,
An Industrial Unit of Bharatiya Mazdoor Sangh
Affiliated to Bharatiya Pratiraksha Mazdoor Sangh,
Recognized by the Government of India &
Ministry of Defence), Regd. Office at
Kiran Sankar Road,
Kolkata – 700 001. Represented

1. The General Secretary of the
Quality Assurance (SA) Ichapur,
Karmachari Sangh,
Sri Madan Prasad Singh,
S/o Late Shio Nath Singh,
Aged about 55 years
Residing at 2/6 Parbati Nagar,
CBadam Tala, P.O. Bengal Enmel,
OP.S. – Noaparal Dist. North 24 Pgns.
Presently working as Examiner, SK in SQAE (SA),
Ichapur under the

2. Sri Ajab Lal Rajak,
S/o Late Mithu Rajak,
Aged about 64 years,
Ex- Examiner HS-II, SQAE (SA),
Residing at Baishali,
P.O. – Ichapur, Nawabgunj,
P.S. – Noapara,
Dist. – North 24 Parganas,
W.B. – 743 144.

Ministry of Defence

.. Applicant

Vs.

Union of India,
 Through Secretary,
 Ministry of Defence Production,
 Govt. of India, J-Block,
 P.O. – Nirman Bhawan,
 New Delhi – 110 011.

- The Director General of Quality Assurance, Department of Defence Production, Govt. of India, J-Block, P.O. – Nirman Bhawan, New Delhi – 110 011.
- 3. The Senior Quality Assurance Officer, SQAE, Ichapur, P.O. Ichapur, Nawabgunj 743144.

.. Respondents

For the Applicants

Ms. M. Saha, Counsel

For the Respondents:

Mr. P. Mukherjee, Counsel

## ORDER (Oral)

## Per Dr. Nandita Chatterjee, Administrative Member:

Ld. Counsel for the applicants and respondents are both present and heard.

- 2. Ld. Counsel for the applicants furnishes the requisite documents as directed for on 25.1.2018, namely, DO Pt. II No. 155 dated 26.10.2011 and further confirms that both the applicant and Shri P.K. Pyne belong to Senior Quality Assurance Establishment (Small Arms) of Ichapore.
- 3. Ld. Counsel for the respondents, during course of hearing, hands over a statement of fixation of pay on benefits of bunching increments to MCM:IEs dated 11.7.2014, upon a perusal of which it appears that the pay of Shri M. Shah has been revised upwards as compared to that dated 10.4.2013 (Annexed as Annexure "A-8" to the O.A.).
- 4. Ld. Counsel for the applicant, on perusal of such documents, expresses her satisfaction on the refixation of pay.
- 5. At the same time, as Ld. Counsel for the applicant points out that the records in respect of Shri Ajab Lal Rajak as well as Shri Madan Prasad Singh, are also required to be examined in this context, we direct the respondents to furnish the fixation of pay benefits consequent to bunching of increments to

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MCM:IEs in the context of Madan Prasad Singh and Ajab Lal Rajak to Ld. Counsel for the respondents.

- 6. Ld. Counsel for the respondents seeks 4 weeks time for furnishing of the same. The same is allowed with a direction that all documents on such fixation of pay on benefits of bunching of increments shall be served on the Ld. Counsel for the applicant within 4 weeks of the date of this order.
- Without entering into the merits of the case, we hence dispose of the O.A. accordingly. At the same time, as prayed for, Ld. Counsel for the applicant is given liberty to file fresh application for any other causes of action, if so required.
- 8. The O.A. is disposed of accordingly. No costs.

